

ASSAM ACT II OF 1945

*THE ASSAM LOCAL BOARD ELECTIONS (EMERGENCY PROVISIONS) ACT, 1945

[Published in the *Assam Gazette*, Extraordinary, of the
29th March 1945]

*An Act to provide for the further postponement of Local Board
Elections*

Preamble.

WHEREAS the triennial elections of Local Boards in Assam were postponed for a period ending not later than 31st March, 1945, under the powers conferred by section 2 of the Assam Local Board Elections (Emergency Provisions) Act, 1944 ;

AND WHEREAS it is expedient to postpone the said elections for a further period and to make other consequential provisions ;

It is hereby enacted as follows :—

Short title.

1. This Act shall be called the Assam Local Board Elections (Emergency Provisions) Act, 1945.

Postpone-
ment of
elections,
date of com-
ing into
office of new
Boards,
period of
such office,
and conti-
nuance of
existing
Boards in
office.

2. Notwithstanding anything contained in section 9 of the Assam Local Self-Government Act, 1915, or in the Assam Local Board Elections (Emergency Provisions) Act, 1944—

(1) The Local Board Elections due to be held before the 1st April, 1945, may be postponed by order of the [State] Government for such period, which shall not extend to a date later than the 15th June, 1945, as they may deem necessary.

*For Objects and Reasons see *Assam Gazette*, page 21, Part V, 1945.
1 Substituted by the A. O., 1950 for "Provincial".

Assam Act
IV of 1945

Assam Act
I of 1945
Assam Act
IV of 1945

(2) Every member elected under the aforesaid elections, and every member appointed to the new Boards under sub-section (1) of section 4 of the Assam Local Self-Government Act, 1915, shall hold office on and from the date of the first meeting of the Board to which he is elected or appointed, at which a quorum is present, which date shall be the 1st July, 1945, or as soon thereafter as possible.

Assam Act
I of 1915.

(3) Every member so elected or appointed shall hold office till the 31st March, 1948.

(4) Any member elected or appointed to fill a vacancy occurring after the date referred to in sub-section (2) shall hold office for the remainder of the term of office of the member whom he replaces.

(5) Every Local Board in office on the date on which this Act comes into force shall continue to hold office till the date of the first meeting of the Board newly constituted under the provisions of this Act at which a quorum is present.